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POWER GRID WITH NEPAL AND SRI LANKA

- 34. SHRI KALI MUKHERIEE : SHRI BHOLA PRASAD : SHRI H. S. NARASIAH :
- Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether Government have any proposal under their consideration to approach Nepal and Sri Lanka to link the proposed All India or Inter-regional grids with power supply system in those countries; and
 - (b) if so, the details thereof? .

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAII NATH KU-REEL): (a) and (b). Under the Gandak Hydro-Electric Project, which is in Nepal, a 132 kV single circuit line from Gandak to Sagauli (Bihar) has been planned which will connect the Gandak power station with the North Bihar grid. Another 132 kV single circuit line from Sagauli to Raxaul on Nepal border is also planned for supplying power to Nepal.

There is diversity in the period of water availability in the rivers of Sri Lanka and Southern part of India. In India July to October represents monsoon period with excessive flows in the rivers and power may be made available to Sri Lanka. Likewise Sri Lanka may make available to India secondary power during April to June as the river flows are higher during these months. Thus by inter linking, the power systems of the two countries could be operated to the mutual benefit of both. In order to carry out preliminary studies in this regard necessary technical data pertaining to both the power systems are being .collected.

बर्चीली न्याय व्यवस्था

35. श्री जगदम्बी प्रसाद यादवः श्रीमती सविता बहिनः श्री लाल आखवाणीः श्री भान सिंह वर्माः

श्री ना० कु० शेजबलकरः श्री जगदीश प्रसाद माथुरः श्री डी० के० पटेसः

श्री रत्तन लाल जैन: 🔏 🦮 🗟

क्या विधि और स्थाय मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि देश की न्यायाः व्यवस्था खर्चीलो होने के साथ-साथ विलवकारी भी है, और यदि हां, तो शोध्र न्याय दिलाना सुनिश्चित करने और उसे गरीबों को मुलभ करने के लिये क्या कोई व्यापक योजना बनाई गई है अथवा बनाई जा रही है;
- (ल) यदि हो, तो इस योजना का ब्यौरा क्या है;
- (ग) उच्चतम न्यायासय और उच्च न्यायासयों में अनिर्णीत मुकदमों की कुल संख्या जून, 1972 के अंत तक क्या है और ये मकदमें किन-किन वर्षों के हैं; और
- (घ) इन मुकदमों पर निर्णय करने में विलंब होने के क्या कारण हैं और सरकार ने इन मुकदमों को शीघ्र निर्णीत कराने के लिये क्या कदम उठाये हैं?

EXPENSIVE ADMINISTRATION OF JUSTICE

- 35. SHRI J. P. YADAV:
 SHRIMATI SAVITA BEHEN:
 SHRI LAL K. ADVANI: SHRI
 MAN SINGH VERMA: SHRI N.
 K. SHEJWALKAR: SHRI
 JAGDISH PRASAD
 MATHUR: SHRI D. K.
 PATEL: SHRI RATTAN LAL
 JAIN:
- t[] English translation.

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Will the Minister of LAW JUSTICE be pleased to state:

- (a) whether it is a fact that the system of administration of justice in the country is both expensive and dilatory; if so, whether any comprehensive scheme to ensure speedy justice and to bring it within the reach of the poor has been or is being laid down;
 - (b) if so, the details of the scheme;
- (c) what is the total number of cases pending in the Supreme Court and High Courts till the end of June, 1972 and the years to which they relate; and
- (d) what are the reasons for delay in their disposal and what steps Government have taken to expedite the disposal of these cases?]

विधि और न्याय मंत्री (श्री एच० आर० गोखले): (क) और (ख) न्याय व्यवस्था राज्य का विषय है तथापि विधि आयोग और अन्य निकायों की सिफारिशों के आधार पर समय-समय पर इस बात की जांच की जाती है कि विलम्ब और मुकदमों के खर्च में विद्यायी उपायों द्वारा किस हद तक कमी की जासकता है। आयोगकी रिपोर्टों के आधार पर सिविल प्रक्रिया संहिता और दण्ड प्रकिया संहिता में संशोधन करने का विचार किया जा रहा है। विद्यमान विधि आयोग विलम्ब और खर्चको कम करने की दृष्टि से सिविल प्रक्रिया संहिता की विस्तार-पूर्वक औष कर रहा है।

- (ग) 1972 के जून के अंत तक की जानकारी तुरन्त उपलब्ध नहीं है। 1971 के दिसम्बर के अन्त तक की जानकारी देने वाले विवरण संलग्न कर दिए नए हैं (आगे देखिये उपबंध I और II)।
- (घ) 1967 के दिसम्बर में प्रत्येक उच्च न्यायालय में काम की परिस्थिति की जांच

करने पर यह पता बला कि अधिकतर मामलों में मुकदमों के बकाया रह जाने का मुख्य कारण न्यायाचीशों की अपर्याप्त संस्था थी। अन्य कारण रिक्तियों को भरने में विलम्ब, अधिक न्यायाधीशों की नियक्ति के लिए न्यायालयों में स्थानों की कमी और सेवारत न्यायाधीशों की सेवाओं का उपयोग उच्च न्यायालयों में, उनके स्थान पर अन्य निय-क्तियों के लिए उपबंध किए बिना, जांच आयोग आदि में करने थे।

राज्य सरकारों को सलाह दी गई थी कि य मकदमों के प्रति वर्ष संस्थित किए जाने और अनिर्णीत मामलों की देखते हुए न्यायाचीशों की संख्या पर विचार करे और यदि आवश्यक हो तो अधिक न्यायाधीशों की नियुक्ति के लिए प्रस्ताव भेजे। रिक्तियों को भरने में विलम्ब को रोकने और उच्च न्यायालय के बाहर काम पर लगाए गए न्यायाधीशों के स्थान पर अन्य नियम्तियों के लिए उपबंध करने की आवश्यकता पर भी जीर दियया गयां।

पिछले कुछ वर्षी में, उच्च न्यायालयों में अतिरिक्त न्य।याघीशों के अनेक पदों को स्थायी न्यायाधीशों के पदों में परिवर्त्तित कर दिया अधिकतर उच्च न्यायालयों में न्यायाधीशों की संख्या भी कुछ हद तक बढ़ा दी गई है। यह विचार किया जा रहा है कि राज्य सरकारों को सलाह दी जाए कि से मुकदमों के संस्थित किए जाने, उनके निपटारे और बकाया मकदमों की निपटाने की बात को ध्यान में रख कर न्यायाधीओं की संख्या के सवाल की फिर से जांच करें।

शाह समिति ने उच्च न्यायालयों में लिखित म्कदमों की घटाने के लिए हाल ही में अनेक सिफारिशें की है। इन सिफारशों पर विचार किया जा रहा है और यथा संभव उनको कियान्वित किया जाएगा।

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t[ ] English translation.

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a State subject. However, the extent to which delays and cost of litigation can be reduced by legislative measures has been considered from time to time on the basis of the recommendations of the Law Commission and other bodies. Amendments to the Civil Procedure Code and Criminal Procedure Code are contemplated on the basis of the Law Commission's reports. The present Law Commission is reviewing in a comprehensive manner the Civil Procedure Code with a view to cutting down delays and

- (c) Information as at the end of June, 1972 is not readily available. Statement giving the information as at the end of December, 1971 are attached (See below Annexures I and II).
- (d) On a review of the state of work in each High Court conducted in December, 1967, it was found that inadequacy of December, 1971 are attached (See for the accumulation of arrears in most cases. The other contributory factors were delay in filling vacancies, lack of court accommodation for appointment of more Judges and serving Judges being utilised on Commissions of Inquiry etc. without providing replacements for them in the High Courts;

The State Governments had been advised to review the Judge strength of the High Court with reference to annual institutions and arrears and to send proposals for appointment of more Judges, if necessary. The need for avoiding delay in filling vacancies and for providing replacements for Judges drafted for duty outside the High Court was also stressed.

During the last few years, several posts of Additional Judge in the High Courts have been converted into posts of permanent Judge. The Judge strength of most of the High Courts has also been augmented to some extent. It is proposed to advise the State Governments undertake a further

review of the Judge strength with reference to institutions, disposals and the arrears to be cleared.

to Questions

The Shah Committee has made a number of recommendations recently for reducing arrears in the High Courts. These recommendations are under consideration and will be implemented to the extent feasible.

#### **ANNEXUREI**

*Numbers of cases pending in the Supreme* Court at the end of December, 1971 and the years to which they related

١	/ear					Number of cases
1971					•	3,918
1970						1,869
1969			•	٠.,		1,462
1968			•	•	•,	, 901
1967	, a			ं इं.८	i Milia	429
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## ANNEXURE II

Number of cases pending in all the High Courts at the end of December, 1971 and the years to which they related

Year		:				Number of cases
1971		,	.•	• .		r,38,650
1970						85,332
1969					٠	55,385
1968		•		• '		33,593
1967			•	• '		21,836
1966						17,164
1965			•	• .		12,319
1964						7,104

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1962	37 374 662 33 37 351 663
1961 1.5 1960 1.6 1959 4 4 1958 4 4 1957 1956 1955 17.4 68 17.4 7 12.4 2 1953 1952 1951 1952 1951 1950 1949 1949 1949 1948 1948 1947 1946	174 162 133 137 151 163
1960	62 33 37 351 63
1959	.33  37  51  63
1958	37 351 63
1957	51 63
1956	63
1956	63
1954 8 TA, AP, DAYS 3 1953	33
1953	
1952	02
1952	74
1951	98
1950	22
1949	35
1947	37
1947	18
	11
1945	4
	3
1944	3
1943	3
1942	3
1941	2
1940	5
1939	3
1938	5
1937 · · · · · · · · · · · · · · · · · · ·	2

#### EXPORT OF TEA

36. SHRIMATI,

#### LAKSHM1

# KUMARI CHUNDAWAT: SHRIMATI SAVITA BEHEN:

Will the Minister of FOREIGN TRADE be pleased to state the total quantity of tea exported from Calcutta port, year-wise, during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): The volume of tea exported from Calcutta Port during the last three years is as follows:

Year		· ·		Quantity (in Mn. Kg)	
1969-70					117.40
1970-71	•	•		•	116.12
1971-72	•	•			122.32

37. [Transferred to the 10th August, 1972.]

38. [Transferred to the 8th August, 1972.]

### **EXPORT OF PHARMACEUTICAL GOODS**

## 39. SHRI SURAJ PRASAD: SHRI BHOLA PRASAD:

Will the Minister of FOREIGN TRADE be pleased to state:

- (a) whether there has been a fall in the export of pharmaceutical goods during the last three years;
  - (b) if so, the reasons therefor; and
- (c) the measures adopted to step up export of pharmaceutical goods?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) No, Sir. A statement showing the export statistics of 'Pharmaceutical Goods for 1968-69, 1969-70, 1970-71 and April-January 1972 and the corresponding period of the last year, is enclosed.'

(b) and (c) Does not arise.

	STAT	EMENT		
· · · · · · · · · · · · · · · · · · ·			(Rs. i	n '000)
Pharme	aceuti	cal Go	ods	•
1968-69		4 15%	•	844
1969-70		•		1,903
1970-71 .				3,954
April—Jan. '72 (1971-72)	•	•	•	3,518
April—January		•	•	2,435